

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13841 of 2013

Ramashish Ram

... .. Petitioner/s

Versus

The State of Bihar and Ors

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr.Aditya Narayan Singh-1
For the Respondent/s : Mr.J.S. Arora

CORAM: HONOURABLE MR. JUSTICE SHIVAJI PANDEY
ORAL ORDER

2 20-06-2019

In this case, the petitioner is challenging the order of dismissal from service as well as the order passed by the appellate authority.

Learned counsel for the petitioner submits that he has been proceeded departmentally for the fraudulent act on account of getting benefit of loan on the basis of forged documents. While he was in custody, a departmental proceeding was initiated and finally he has been dismissed from service without giving him an opportunity of hearing to the petitioner to defend himself. At the same time, he has submitted that against the order of dismissal, he has filed appeal before the appellate authority unsuccessfully and, thereafter, he has also filed memorial but, till date, no information has been communicated with regard to the fate of the memorial which is lying with the D.G.P. (Police), Bihar.



Let the State should file its counter affidavit within a period of three weeks, in failure, the same will be accepted only after deposit of Rs. 10,000/- in favour of Patna High Court Legal Services Committee.

List this case after three weeks under the same list.

(Shivaji Pandey, J)

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